

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 118

IA(I.B.C)/180(CH)2021

IA(I.B.C)/588(CH)2023

IA(I.B.C)/589(CH)2023

IA(I.B.C)/592(CH)2023

IA(I.B.C)/1613(CH)2023

IA(I.B.C)/2862(CH)2023

IA(I.B.C)/500(CH)2024

IA(I.B.C)/574(CH)2024

IA(I.B.C)/900(CH)2024

In

CP(IB) No. 35/Chd/Hry/2018

(Admitted)

IN THE MATTER OF:

Phoenix Arc Pvt. Ltd.

...Petitioner-Operational Creditor

Versus

GPI Textiles ltd.

...Respondent Corporate Debtor

Under Section: 9, 60(5), 45 (1), 50(1), 66(1) IBC 2016

Rule: 11 of NCLT 2016

Order delivered on 07.05.2024

Since the Hon'ble Member (Technical) is not available today, hence the matter is adjourned to 11.06.2024.

Sd/-

Court Officer